

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 337/MP/2026

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Regulation 15 (1)(d) of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 and Regulations 70 (A)(a) and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the relaxation of the Normative Annual Plant Availability Factor (NAPAF) for the 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana for the period 16.8.2025 – 5.1.2026

Petitioner : PPCL

Respondent : PSPCL and 6 others

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PPCL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Kshitij Ujala, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the Petitioner is seeking relaxation of the NAPAF for its 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana, Delhi, for the period from 16.8.2025 to 5.1.2026. She further submitted that the generation from the project remained completely halted during the said period due to the breakdown of GAIL's Gauna - Bawana gas pipeline, which, according to the Petitioner, occurred due to heavy rainfall and flash flood-like conditions resulting in a substantial rise in the level of the Yamuna river. Learned counsel submitted that, as a consequence, the plant availability fell to 60.06% as against the normative availability of 85%, resulting in an under-recovery of approximately ₹320 crore towards capacity charges. Accordingly, the Petitioner has sought relaxation of NAPAF from 85% to 60.06% and permission to recover full capacity charges for the aforesaid period.

2. The learned counsel for the Respondent, TPDDL, requested time to file its reply to the Petition.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.



(b) The Petitioner to submit the action taken status in accordance with the provisions of the Fuel Supply Agreement(s), on an affidavit, after serving a copy on the Respondents, on or before **17.9.2026**.

(c) The Respondents are permitted to file their replies, on or before **15.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **29.10.2026**.

4. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

